

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.121/2024

(Arising out of impugned final judgment and order dated 19-12-2023 in CRLM No. 47406/2023 passed by the High Court of Punjab & Haryana at Chandigarh)

TARSEM LAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT JALANDHAR ZONAL OFFICE Respondent(s)

([PART-HEARD BY : HON. ABHAY S. OKA AND HON. UJJAL BHUYAN, JJ.])

WITHSLP(Cr1) No. 191/2024 (II-A)
(FOR ADMISSION)SLP(Cr1) No. 698/2024 (II-B)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 19094/2024
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 19217/2024
IA No. 19217/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 19094/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)SLP(Cr1) No. 330/2024 (II-B)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 13286/2024
IA No. 13286/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)SLP(Cr1) No. 743/2024 (II-B)
(FOR ADMISSION and I.R. and IA No.13003/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)SLP(Cr1) No. 728/2024 (II-B)
(IA No.12522/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)SLP(Cr1) No. 969/2024 (II-B)
(IA No.17284/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)SLP(Cr1) No. 3648/2024 (II-A)

([TO BE TAKEN UP ALONGWITH SLP(CRL.)No. 121/2024]
IA No. 64474/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 64472/2024 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 3928/2024 (II-A)

Date : 30-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Akbar Siddique, AOR
Mr. Sheezan Hashmi, Adv.
Mr. Mihir Joshi, Adv.
Mr. Aakash Dubey, Adv.
Mr. Rahul Khare, Adv.
Mr. Rajneesh Chuni, Adv.
Mr. Parv K. Garg, Adv.
Mr. Parwez Akhtar, Adv.
Mr. Harsh Kumar Singh, Adv.
Mr. Animesh Mishra, Adv.
Mr. Javed Muzaffar, Adv.
Mr. Malik Javed Ansari, Adv.
Dr. Smriti Raturi Sharma, Adv.

Mr. Siddharth R. Gupta, Adv.
Mr. Sanjay Singh, Adv.
Mr. Shantanu Sharma, Adv.
Ms. Garvita Jain, Adv.
Mr. Sankalp Kochhar, Adv.
Mr. Siddhant Kochhar, Adv.
Ms. Sakshi Banga, Adv.
Ms. Amisha Devi, Adv.
Mr. Mrigank Prabhakar, AOR

Mr. Sidharth Luthra, Sr. Adv.
Ms. Sakshi Kakkar, AOR
Mr. Shakti Singh, Adv.
Mr. Kartikey Dang, Adv.
Mr. Rudraditya Khare, Adv.
Mr. Sahir Seth, Adv.
Mr. Harsh Tyagi, Adv.

Mr. Harshit Sethi, Adv.
Mr. Nikhil Jain, AOR
Mr. Rahil Mahajan, Adv.
Ms. Mansi Tripathi, Adv.
Mr. Manmeet Singh, Adv.

Mr. Harshit Sethi, Adv.
Mr. Nikilesh Ramachandran, AOR
Mr. Rahil Mahajan, Adv.
Ms. Mansi Tripathi, Adv.
Mr. Lovekesh Aggarwal, Adv.

For Respondent(s) Mr. S.V. Raju, Ld. A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Mrs. Rajeshwari Shankar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Submissions are heard.

Judgment is reserved.

We de-tag case at Sr. No.3.7 [SLP (Cr1.)3648/2024] as the learned counsel appearing for the petitioner(s) wants to argue for the grant of bail also on merits.

Interim reliefs granted earlier by this Court shall continue to operate till further order.

(VIJAY KUMAR)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)